

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.101
New IA-2789/2021
IN
IB-93(ND)/2020

IN THE MATTER OF:

M/s Intec Capital Ltd.

Vs.

M/s Suvidha Infracon Pvt Ltd.

....FINANCIAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 12.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

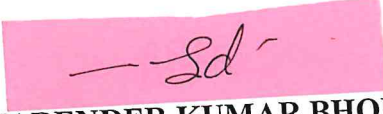
: Adv. Mr. Aabhas Singh and Mr. Sagar Bansal, Advocate
: Mr Rajesh Ranjan, Mr Anoop Dawar, Mr Viren Chaudhary,
Advocates


ORDER

IA No. 2789/2021

Heard the submissions made by the Counsel for the Applicant/(Corporate Debtor). Counsel for the Non-applicant/(Financial Creditor) is present and prayed for grant of time for filing reply. The Counsel has prayed for grant of two weeks time for filing reply in the matter. The Time prayed for is granted and one week is granted for filing rejoinder. Post the matter after three weeks.

List the matter on 16.08.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(P.S.N PRASAD)
MEMBER (JUDICIAL)